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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid – Shri Arun Jaitley.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY):
Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 281 of Constitution:

- (1) Report of the Fourteenth Finance Commission (Volume I & II) – December, 2014.
- (2) Explanatory Memorandum as to the action taken on the recommendations contained in the above Report.

[Placed in Library, See No. LT 1802A/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table:

(1) A copy of the Citizenship (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 35(E) in Gazette of India dated 16th January, 2015 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

[Placed in Library, See No. LT 1803/16/15]

(2) A copy of Notification No. F. No.25024/9/2014-F.I. (Hindi and English versions) published in Gazette of India dated 9th January, 2015 rescinding Notification No. 26011/4/98-F.I dated 19th August, 2002 with effect from the date of publication of the notification issued under the Citizenship Act, 1955.

[Placed in Library, See No. LT 1804/16/15]

(3) A copy of Notification No. F. No.26011/01/2014-IC.I. (Hindi and English versions) published in Gazette of India dated 9th January, 2015 specifying that on and from the date of publication of this notification in the Official Gazette, all the existing Persons of Indian Origin cardholders registered as such under notification of the Government of India in the Ministry of Home Affairs number 26011/4/98-F.I dated 19th August, 2002, shall be deemed to be Overseas Citizens of India cardholders issued under sub-section (2) of Section 7A of the Citizenship Act, 1955.

[Placed in Library, See No. LT 1805/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Headquarters (Public Relations Officer) Recruitment Rules, 2015 published in Notification No. G.S.R. 17(E) in Gazette of India dated 9th January, 2015.
- (ii) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R. 18(E) in Gazette of India dated 9th January, 2015.

[Placed in Library, See No. LT 1806/16/15]